

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 424/2008

Lucknow this, the 3rd day of December 2008.

**Hon'ble Mr. M. Kanthaiah, Member (J)
Hon'ble Dr. a. K. Mishra, Member (A)**

Prem Shankar Prasad aged about 50 years S/o Sri Yudunath Prasad R/o 231 B, New Loco Colony, Northern Railway, Varanasi.

Applicant.

By Advocate Sri A. Moin.

Versus

Union of India through

1. General Manager Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager (P), Northern Railway Hazratganj Lucknow.
3. Divisional Railway Manager, Northern Railway, Hazratganj Lucknow.

Respondents.

By Advocate Sri Azmal Khan.

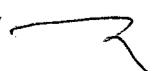
Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard.

2. The applicant has filed the O.A with a prayer to issue a direction to the respondents to give all consequential benefits from the order dated 17.8.2005 (Annexure A-4) of the applicant having been placed on the panel of Cleaners dated 30.8.1991. It is also the case of the applicant that he also made several representations and the latest dated 15.9.2008 is at Annexure A-1 and they are still pending. The applicant counsel submits that if the O.A. is disposed of with a direction to the respondents for disposal of his pending representations, the purpose of O.A. would be served at this stage.

3. In view of the above circumstances, without going into the merits of the case, O.A. is disposed of with a direction to the respondent No. 2 to dispose of the pending representation of the applicant dated 15.9.2008 Annexure A-1 within a period of 3 months from the date of receipt of copy of this order with a



reasoned order as per rules. The applicant is also directed to supply copy of the representation-dated 15.9.2008 along with copy of this order to the respondent No. 2. No costs.

Wijay
(DR. A. K. Mishra)
Member (A)

Kanhaiya
(M. Kanhaiyah)
Member (J)
03.12.08

v.